

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR .

Date of Decision: 22.8.94.

OA 275/94

MANGI LAL

... APPLICANT .

Vs .

UNION OF INDIA & ORS RESPONDENTS .

CORAM:

HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN .
HON'BLE MR. O.P. SHARMA, MEMBER (A) .

For the Applicant ... SHRI S.C. SETHI .

For the Respondents ... SHRI M. RAFIQ .

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN .

Heard learned counsel for the parties. The applicant has not mentioned in his petition the name of any of his junior who has been promoted, and has not shown how unequal treatment has been given to him. He wants to refer Annexure A-1 which is a promotion order of some other ~~of some other~~ persons on a higher posts. He also wants to refer the promotions of other persons. These promotions cannot be considered by this Tribunal unless it is mentioned in the petition itself that the following persons were junior and they have been promoted and the case of the applicant has not been considered according to law. On account of not proper representation and not disclosing the facts, this petition is not maintainable. The petition is rejected accordingly.

2. The applicant is permitted to file a fresh petition according to law.

(O.P. SHARMA)
MEMBER (A)

(D.L. MEHTA)
VICE CHAIRMAN